

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
CA No. 13/JPR/2022
CP No. 28/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Jagbir Singh and Anr.

...Petitioners

Versus

Adwin Infratech Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Samay Maheshwari, Adv.
For the Respondent : Nitesh Srivastava, Adv.
Hemant Kothari, Adv.

ORDER

Heard Mr. Samay Maheshwari, Adv. appearing on behalf of the Petitioner. Mr. Nitesh Srivastava, Adv. appearing on behalf of the Respondent No. 8. On the previous date of hearing, Mr. Hemant Kothari, Adv. sought time to file Vakalatnama. It is submitted by Mr. Hemant Kothari, Adv. that Vakalatnama has been filed by e-filing. He further submits that some documents have been filed with preliminary objections. Copy of the same has been furnished to the learned counsel for the Petitioner. On 23.05.2022, Respondent No. 2 was directed to come with original record of the proceeding dated 30.08.2021. Compliance has not yet been made by the Respondent No. 2. Advance copy of the application filed by Mr. Hemant Kothari, Adv. for the Respondent No. 2 doesn't reflect that entire

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record of the proceeding has been filed with the application. In this regard, learned counsel for the Respondent No. 2 will file the entire original record of the proceeding dated 30.08.2021. Respondent No. 2 may come physically here to participate in the proceeding if he desires so. List the matter on 06.03.2024 on the top of the priority list.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

February 07, 2024